

ITEM NO.6

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.12917/2022

(Arising out of impugned final judgment and order dated 15-12-2022 in MCRC No.58756/2022 passed by the High Court Of M.P. at Indore)

INAMUR RAHMAN

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(With IA No. 204510/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.204512/2022 - EXEMPTION FROM FILING O.T.)

Date : 16-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Aljo K. Joseph, AOR  
Mr. Abhinav P.dhanodkar, Adv.  
Mr. Santosh Kolkonda, Adv.  
Ms. Shelna K, Adv.

For Respondent(s) Mr. Saurabh Mishra, AAG  
Mr. Pashupathi Nath Razdan, AOR  
Mr. Bitu Kumar Singh, Adv.  
Mr. Astik Gupta, Adv.  
Mrs. Maitreyee Jagat Joshi, Adv.  
Ms. Ayushi Mittal, Adv.

Mr. Kailash Prashad Pandey, AOR  
Mr. Amit Kumar Chawla, Adv.  
Mr. Akhileshwar Jha, Adv.  
Ms. Manisha Chawla, Adv.  
Mr. Mahi Pal Singh, Adv.  
Mr. Hitesh Kumar Sharma, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Counsel appearing on behalf of the petitioner states that the petitioner has been granted anticipatory bail by the High Court on 21 December 2022.
- 2 The Special Leave Petition is accordingly disposed of as the cause does not survive.
- 3 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**  
A.R. - cum - P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar